

SHRI JAGANNATHRAO JOSHI (Shajapur) : Sometime back, Mr. Banerjee's name was there, but he did not put a question and he withdraw it. So, anybody can withdraw.

SHRI S. M. BANERJEE : Members have got a right to withdraw, but this withdrawal was as suspicious as the withdrawal of that Rs. 60 lakhs from the State Bank.

SHRI JAGANNATHRAO JOSHI : What suspicion is there, I do not understand.

SHRI SAMAR GUHA (Contai) : The matter has become very serious. U Thant had addressed a note to all the big powers. If it is in the interests of the nation, we will certainly agree to withdraw any motion from the House. But when it has leaked out it gets a different complexion.

SHRI P. K. DEO : As a compromise formula, may I submit...

MR. SPEAKER : There is no question of any compromise. The compromise is if one party is sitting here and another there. I am myself lost in this whole difficulty as to what is to be done. If the statement had not come, it would have been much easier for me; then it could have been said that it was done in the national interest. But this withdrawal on one hand the statement on the other—I have not been able to follow the logic.

SHRI PILOO MODY : It is a clear case of privilege.

MR. SPEAKER : We will take up the next item, papers laid on the Table.

12.16 hrs.

PAPERS LAID ON THE TABLE

CENTRAL EXCISE (NINTH AMENDMENT) RULES

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table a copy of the Central Excise (Ninth Amendment) Rules, 1971 (Hindi and English Versions) published in Notification No. G. S. R. 1034 in Gazette of India dated the 10th July, 1971,

under section 38 of the Central Excise and Salt Act, 1944. [Placed in Library. See No. LT-722/71.]

NOTIFICATIONS UNDER BOMBAY PROHIBITION ACT

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI D. P. YADAVA) : On behalf of Shri K. S. Ramaswamy, I beg to lay on the Table a copy each of the following Notifications under sub-section (4) of Section 143 of the Bombay Prohibition Act, 1949, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat :—

(i) The Bombay Molasses (Gujarat Amendment) Rules, 1971, published in Notification No. GH-SH-2688-MLS-1069/9240-P in Gujarat Government Gazette dated the 25th March, 1971.

(ii) The Gujarat Articles Unfit for Use as intoxicating liquor (Manufacture and Import) (Amendment) Regulation Rules, 1971, published in Notification No. GH-SH-2704-BPA-1270/13834-P, in Gujarat Government Gazette dated the 25th March, 1971.

(iii) The Gujarat Industrial Alcohol (Import, Storage and Sale for export overseas, in bond) (Amendment) Rules, 1971, published in Notification No. GH-SH-2756-BPA-1270-12232-P in Gujarat Government Gazette dated the 22nd April, 1971.

(iv) The Gujarat Denatured Spirituous Preparations (Amendment) Rules, 1971, published in Notification No. GH-SH-2848-BPA-2670/109142-P in Gujarat Government Gazette dated the 20th May, 1971.

(v) Notification No. GH/SH/2855/BPA-1271/34196-P published in Gujarat Government Gazette dated the 20th May, 1971 making certain amendment to the Gujarat Poppy Capsules (Amendment) Rules, 1967.

(vi) The Bombay Denatured Spirit (Gujarat First Amendment) Rules, 1971, published in Notification No. GH-SH-2258-DNS-1069-60600-P in Gujarat Government Gazette dated the 27th May, 1971.

[Placed in Library. See No. LT-723/71].